RBI/2010-11/342

DPSS.CO.OSD. No. 1381 /06.08.001/ 2010-2011 December 27, 2010

To

All entities authorised to issue pre paid payment instruments in India.

Dear Sir,

Collection of Statistics on pre-paid instruments

Please refer to the approval / authorization given / issued to you for issuance and operations of pre paid payment instruments under the Payment and Settlement

Systems Act, 2007.

2. Authorized entities have hitherto been submitting information on the volume and

value of transactions, to the Reserve Bank of India. In order to bring in uniformity

and facilitate straight through processing, a format in Excel has been prepared and

is forwarded herewith. All authorised entities are advised to furnish the data

related to the operations of pre paid payment instruments issued on a monthly

basis in the attached format. It may please be ensured that the format given is

strictly adhered to while transmitting the data through email. Please note to

ensure that the filled in format containing the monthly data reaches us by the 7th

of the following month.

3. These directions are issued under Section 6 of the Payment and Settlement

Systems Regulations, 2008 read with Section 12 of the Payment and Settlement

Systems Act, 2007.

Yours faithfully

G Srinivas

(General Manager)